had been done though one year had elapsed Another widow, Mrs Leela Laksh mana of Tiruchi, was given only thick acres of uncultivable land Mis Krishnaveni of Katpadi was allotted jungle land and was running from pillar to post to obtain a loan of Rs 5,000 promised by the State Government when the banks are giving liberal loans. But it is not being given n this case

Lt-Gen Candeth and Maj General Vasishta agreed that instances like these would only act as deterrents to young, enthusiastic men volunteering to join the defence forces It is a very slanderous and serious opinion expressed by senior military personnel I request, through you, to the Minister that this should be brought to the notice of the Defence Minister and some action should be taken immediately on the demands made at Nasik by the various war widows, 300 of them, gathered there.

1 P M

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY TRANSPORT SHIPPING AND As far as the (SHRI OM MEHTA) question of pension is concerned, whatver has been assured has been given.

Forty SHRI A G KULKARNI rupees

SHRI OM MEHTA I do not know what the rules are. Our Defence Minister has said that liberal pension has been given to all of them under rules If there are any cases of mordinate delay, he can bring them to the notice of the Defence Minister and he will look into them

SHRI A. G KULKARNI Mr Candeth has brought it to the notice of the Government Why should I do it?

THE CODE OF CRIMINAL PROCE-DURE (AMENDMENT) BILL, 1972

SHRI A. N MULLA (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Code of Criminal House stands adjo rned till 2-30 P.M Procedure, 1898

The question was put and the motion was adopted

SHRIA N MULLA Sir, I introduce the Bill.

THE CONSTITUTION (AMEMDMENT) BILL, 1972 (TO AMEND ARTICLE 39)

श्री ओइम् प्रकाग त्यागी (उत्तर प्रदेश) श्रीमन, मै भारत के मविधान का और संशोधन करने वाले विधेयक को पूर स्थापित करने की अनुमति चाहता ह।

The question was put and the motion was adopted.

SHRI O P TYAGI Sir, I introduce the Bill

THE CONSTITUTION (AMENDMENT) BILL, 1972 (SUBSTITUTION) OF ARTICLE 220

ओडम् प्रवाश त्यागी : श्रीमन मै भारत के सविधान रा और सणोधन करने वाले विवेयक को पुर स्थापित करने की अनुमति चाहता है।

The question was put and the motion was adonted

SHRIO P TYAGI Sir, I introduce the

THE CONSTITUTION (AMENDMENT) BILL, 1972 (INSERTION OF NEW ARTICLE 137A)

श्री ओइम् प्रकाश त्यागी . श्रीमन्, मै भारत के सविधान का और संशोधन करने वाले विधेयक की पूर स्थापित करने की अनुमति चाहता ह ।

The question was put and the motion was adopted

SHRI O P TYAGI Sir, I introduce the Bill

MR DEPUTY CHAIRMAN The

> The Houle then adjourned for lunch at two minutes past one of the clock.